

**In The Central Administrative Tribunal,
Jaipur Bench, Jaipur**

OA./TA/MP. No...../199

Jagdish Chandra Gupta UOI & Ors.

Versus.....

Date of Order	Orders
9.11.94	<p><u>RA 76/94 with MA 448/94</u></p> <p>Applicant in person.</p> <p>The applicant has filed the Review Application alongwith Misc. Application for the condonation of the delay. The Grievance of the applicant is that his counsel was not well prepared and he could not argue the case in a better way. He submits that the Misc. Application for re-hearing of the case has been dismissed on 13.4.94. This Review Application, in which he has prayed that the order dated 17.12.93 be recalled for the reasons mentioned in the application. This Review Application has been filed on 12.8.94 i.e. after a period of more than 8 months. There is no reason to condone the delay. Apart from that, we do not find any force in this application. The counsel who represented the applicant is not a new comer to this Tribunal and he is regularly appearing since many years.</p> <p>2. Both the RA and MA are rejected accordingly.</p> <p><i>6/11/94</i> <i>8/9/94</i></p> <p><i>N.K. Verma</i> (N.K. VERMA) MEMBER (A)</p> <p><i>D.L. Mehta</i> (D.L. MEHTA) VICE CHAIRMAN</p> <p><i>Carb sent to A</i> <i>in file 104</i> <i>6942</i> <i>17/11/94</i></p>